

50/100

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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FORM NO. 4

(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH.  
GUWAHATI.

ORDER SHEET

Original No. 45/2002  
Misc. Petition No. 27/2002  
Contempt Petition No.       
Review Application No.     

Applicant(s) D. N. Brahma & two others

Respondent(s) Union of India Govt

Advocate for Applicant(s) K. K. Biswas

Advocate for Respondent(s) Railway Counsel

Notes of the Registry	Date	ORDER OF THE TRIBUNAL
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15.2.02

Heard learned counsel for the parties.

Issue notice on the respondents to show cause as to why the application shall not be admitted. Returnable by four weeks. List on 15.3.02 for Admission.

  
Vice-Chairman

15.3.02

This application under Section 19 of the Administrative Tribunals Act, assailing the legitimacy of the order of transfer dated 3.8.2001 whereby the applicants were transferred to the different place of posting. Apparently the transfer of posting is within the jurisdiction of the employer. However, such transfer order cannot be interfered with except on proven illegality.

Considering the facts and circumstances in my view it will be appropriate if the applicant is directed to move the com-

contd/-

*Steps taken along with  
envelopes, also amount  
of Rs 20/- has been  
deposited - single slip  
No.*

*Notice prepared and sent  
to AS for info the action  
sent No 4 to 2 by Regd.  
AS.*

*18/2*

*S/No 4534/561*

*Dtd 20/2/02*

15.3.02


petent authority seeking some remedial action. If such representation is filed by the applicant the authority shall consider the case of the applicant and passed a reasoned order as per law, preferably within 2 weeks from the date of receipt of this representation. Accordingly, application is disposed of.

22.3.2002

Copy of the order has been sent to the advocate for the party.

Recd. Copy  
1.4.2002  
RAJSHY

Recd the copy of order.  
01/5/2002  
Advocate

  
Vice-Chairman

lm

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH: :

GUWAHATI

O.A. NO:..... <sup>45</sup> of 2002

Sri Dina Nath Brahma and Two Others .... Applicants

- vs -

Union of India & Others .....

Respondents.

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Filed on : 13-2-2002

( K.K.BISWAS )

Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :

GUWAHATI BENCH :

AT GUWAHATI

O.A. No. 45 of 2002.

IN THE MATTER OF:

*Setting aside of the impugned Transfer Orders of the Applicants arbitrarily made by the Divisional Railway Manager(p), N.F. Railway Lumding communicated under his No.E-39-24(TTE)pt.v(t) dated 11-01-2002 and stay of the impugned order till finalisation of the Application by the Tribunal.*

Sri Dinanath Brahma and two Others ----- Applicants

VS

- 1) Union of India representing per General Manager, N.F. Railway, Maligaon, Guwahati-781011.
- 2) The Chief Commercial Manager, N.F. Railway, Maligaon, Guwahati-781011.
- 3) The Chief Personnel Officer, N.F. Railway, Maligaon, Guwahati-781011.
- 4) The Divisional Railway Manager, N.F. Railway, Lumding.
- 5) Sr. Divisional Commercial Officer, Lumding.
- 6) Senior Divisional Personnel Officer, N.F. Railway, Lumding.

Contd....2 : 7) Sr. Area----

Filed by  
N.K. Boruah  
Advocate

Sri Dinanath Brahma

- 7) Sr. Area Manager, N.F. Railway, Guwahati
- 8) The Divisional Commercial Manager, N.F. Railway, Guwahati.
- 9) Asstt. Commercial Manager, N.F. Railway, Guwahati.

----- Respondents.

NOTICES TO BE SERVED TO THE RESPONDENTS.

**1) Particulars and Addresses of the Respondents:**

- i) Union of India representing per General Manager, N.F. Railway, Maligaon, Guwahati-781011.
- ii) The Chief Commercial Manager, N.F. Railway, Maligaon, Guwahati-781011.
- iii) The Chief Personnel Officer, N.F. Railway, Maligaon, Guwahati-781011.
- iv) The Divisional Railway Manager, N.F. Railway, Lumding.
- v) Sr. Divisional Commercial Officer, Lumding.
- vi) Senior Divisional Personnel Officer, N.F. Railway, Lumding.
- vii) Sr. Area Manager, N.F. Railway, Guwahati
- viii) The Divisional Commercial Manager, N.F. Railway, Guwahati.
- ix) Asstt. Commercial Manager, N.F. Railway, Guwahati.

*N.F. Railway  
Advocate*

*Div. Comm.  
Lumding*

**2) Particulars of the order against which the Application has made:-**

The impugned Transfer Orders of the Applicants arbitrarily made by the Divisional Railway Manager(p), N.F. Railway,

Contd...3... Lumding commu-----

Lumding communicated under his No.E-39-24(TTE)pt.v(t) dated 11-01-2002 and stay of the impugned order till finalisation of the Application by the Tribunal.

**3) Details of Application:**

(i) Particulars of the applicant: (1) Sri Dina Nath Brahma,

Name with Designation CTTI/Guwahati

(2) Sri Diganta Deka, TTE/  
Guwahati.

(3) Sri Dipen Brahma, TTE/  
Guwahati.

(ii) Addresses of service of all :Office of the Chief Travelling

Notices Ticket Examiner, N.F.

Railway, Guwahati Railway Station.

**4) Subject in brief:**

The Divisional Railway Manager(P), Lumding issued the impugned Transfer Orders (Annexure-'A') on the face of, it seems, DCM, Guwahati's letter No. C/Ticket checking/Guwahati/8C dated 03-08-2001 (Annexure-'G') for the function of target earnings by the Ticket Checking staff per month and upon such whimsical, 'arbitrary', 'unfair', and 'unjust' order of the DCM/Guwahati, the Applicants made representations to various concerned authorities to examine the validity and sufficiency of such order of the Ticket

Contd...4.....checking...

*N. D. Sawas*  
Advocate

*Dina Nath Brahma*

checking made to be a must as a punitive measure. The higher authorities assured that the matter would be looked into and the order kept in abeyance but withheld the draw of consolidated Travelling Allowances admissible to the Ticket Checking staff of the Commercial Department per mensem. But the DRM(P)/ Lunding has since issued the impugned order of Transfer and the instant Application has been made against such arbitrary, unfair and unjust order for administering justice by the Hon'ble Tribunal.

*M. P. S. Advocate*

*Sona Nath Parshay*

**(5) Jurisdiction of the Tribunal:**

The Applicants declare that the subject matter of the order against which they want redressal is within the jurisdiction of the Tribunal.

**(6) Limitation:-**

The Applicants humbly submit that this Application is within the period of Limitation as per Administrative Tribunal Act of 1985.

**(7) Facts of the case:**

The fact of the case are given below:

Contd...5...7.1. That after....

7.1. That after failure of Administrative justice and noticing wanton attitude and any action of the N.F. railway Administration to render *Equitable Justice* and redressal of the grievances of the Applicants, this Original Application is filed before this Hon'ble Central Administrative Tribunal under Sec-19 of the Administrative Tribunal Act, 1985 for justice and thereby redressal of long standing grievances.

7.2. That the Applicants were appointed by the duly constituted body by N.F. Railway and appointment letters for the post of Trainee Ticket Collector on a stipend of Rs.950/= in grade Rs.950/- to 1500/- were issued with the only condition that on successful completion of training the Applicants would be posted as Ticket Collector against the duty cadre posts under different divisions on this Railway against the existing vacancies.(Annexures B, C, D)

7.3. That in the said offer/appointment letters there was no mention of any clause or binding that the Applicants on completion of their training and on being posted in the respective Divisions against the existing vacancies, they should give the target performance of Ticket earnings as indicated by the DCM/Guwahati vide his aforementioned letter. Thus, it reveals that the DCM/Guwahati's aforementioned letter is most unjust, unfair, arbitrary and

Contd...6...7.4. hits the ....

K. K. Sengupta  
Advocate

Dina Nath Baidya

hits the provisions of *Right to Employment* under Article-16 of the Constitution.

- 7.4. The contents of the DCM/Guwahati's aforementioned letter, more particularly, the last paragraph indicates of a vindictive attitude and contemplates of the malafide action in case the failure to the target is made or the target realization, as desired, is not achieved in toto by the Ticket Checking staff.
- 7.5. That imposition of such arbitrary, unjust, unfair, whimsical and punitive action cannot be a cause for "transfer on administrative ground" as mentioned by the Divisional Railway Manager(P), Lumding vide his letter dated 11-01-2002.(Annexure-'A').
- 7.6. That the DCM/Guwahati's such letter and DRM(P)/Lumding's above office order causing transfer for not achieving the realization as per target performance, as desired by DCM/Guwahati, will prove the gross injustice and improper action and the action without application of the proper mind for the staff of the welfare society as in India and which is but to be postulate as "miscarriage of justice".

Contd...7...that DCM/....

Advocate

Diana Nath Panchang

7.7. That DCM/Guwahati's aforementioned letter signifies that to achieve the target realization, the Ticket Checking Staff should encourage and indulge the bonafide passengers to travel without purchasing the valid and proper tickets, and when checked on train by the Ticket Checking Staff, they shall have to pay penalty and excess fare in addition to the exact fare for their coveted journey only to increase the railway's fund as desired by DCM/Guwahati. It is not only ridiculous but also unheard of in any civilized country under the Sun.

*N.K. Sanyal*  
Advocate

7.8. That being dutiful and sincere employees the petitioners leave no stone unturned for fulfilling their task/duties entrusted to them. Even then, if such type of vindictive letter and orders are issued by the DCM/Guwahati, and upon which DRM/Lumding's above mentioned orders are issued, it would not only penetrate the sentiments of the Applicants but also cause resentment among the employees in general.

*Dina Nath Bandyopadhyay*

7.9. That in the past also such attempts of vindictive attitude were made and punitive measures tried to be inflicted upon, but eventually those were not materialized on consideration of the good conscience of some of the Administrative authorities and finally it yielded good result, the records of

Contd...8....which are ....

which are well stored by the N.F. Railway's Commercial Department.

7.10. That every person of common parlance and prudence, considering all aspects, would view that the aforementioned orders are the examples of glaring illegal order which would itself vitiate all its coveted purposes.

7.11. That the Railway accommodation (Annexure-'K') was provided to some of the Ticket Checking Staff, in which one Applicant namely Diganta Deka, TTE, Guwahati and children of others are studying in various educational institutes in and around Guwahati-complex and the wife of another Applicant, named Dinanath Brahma is a chronic patient of neurological disease, (Annexure-'L'). It would be great hardship if the Applicants are forced to leave Guwahati with transfer to Badarpur and Lumding as ordered in the impugned order of transfer and it would inevitably but be a transfer on punitive measure.

7.12. That the impugned orders issued by DRM(P)/Lumding and the letter issued by the DCM/Guwahati giving target realization to be made by each of the Ticket Checking Staff mandatarily *are against all canons of justice, equity and fair play.*

Contd..9...7.13 That the...

12  
Kishore  
Advocate

Dina Nath Brahma

7.13. That the stoppage of consolidated traveling allowances for the Applicants was made by the ACM/Guwahati upon the approval of Sr. ARM/Guwahati, as it appears, vide his No. C/ACM/P/Ghy/2001 dated 25-05-2001 (Annexure-'E'). But it is not known to the Applicants as to what made the concerned authorities to re-grant the said consolidated traveling allowances to be effective from the month of January, 2002. The copy of the pay slip of Sri Dinanath Brahma would adduce the documentary evidence (Annexure-'M') of the fact. Definitely this re-granting of the consolidated traveling allowances for the Ticket Checking Staff in which ambeit the Applicants are also included and the said pay slip unveils the fact that definitely the performance of these Applicants were to be satisfactory and the authorities realized their wrong-orders done as mentioned above which needed to be immediate rectification and, therefore, there remains to be no scope for adopting any vindictive action against the Applicants.

13  
K. P. Das  
Advocate

Sri Dinanath Brahma

**6) Grounds for Application:**

- (i) That the duties of the Ticket Checking Staff as defined under Rule 522(a), (b), (c) and the mode of increase of ticket checking earnings as defined under Rule 560 of the Indian Railway Commercial Manual, Vol-I, 1992 edition, have been deliberately flouted in issuing the transfer order

Contd...10...and stopping....

and stopping of consolidated TA.

- (ii) The impugned orders of transfer issued by the Divisional Railway Manager(P), N.F. Railway, Lumding and the letter of target realization of ticket earnings issued by the DCM/Guwahati are against all fair play and canons of equitable justice and law.
- (iii) The conditions imposed to the Applicants for realization of ticket earnings on trains by checking the passengers is against the *Public Policy* of employment and thereby hits the provisions of Article-16(1) of the Constitutional guaranteed Rights to Employment.
- (iv) The proposed transfer order and stoppage of consolidated monthly traveling allowances is not only a punitive action but also "double jeopardy" of rudimentary in nature and against procedural laws for the employments.
- (v) That the ground of "administrative nature", as is envisaged in the transfer order for the Applicants is a colourable issuance of orders for imposing punishment to the dutiful, sincere and dedicated employees to cause the grievous hurt to the sentiments of the Applicants in particular and the employees in general.

N. K. Das  
Advocate

Nath Braham

Das

Contd....11..vi) The validity...

- (vi) The validity and sufficiency of the orders issued by the DCM/Guwahati, ACM/Guwahati and the impugned order of transfer issued by somebody for Divisional Railway Manager (P) without obtaining sanction of the competent authority are challenged to the strict proof thereof of Railway Rules.
- (vii) That the grounds mentioned in the transfer order are quite contradictory to the contents of "Administrative Ground" and "due to unsatisfactory" of individual earnings". This is a sugar-coated sharp weapon to shield "bias" attitude.
- (viii) That the *Principles of Natural Justice* have been violated by not considering the appeals/ representations and approaches by the concerned authorities for the hardships undertaken by the Applicants for their members of the family (for which relevant annexures have been enclosed) to maintain two establishments with their meagre income in the event of their being transferred from Guwahati.

**8) Relief sought :-**

In the aforesaid premises your Applicants pray that the Hon'ble Tribunal would be pleased to admit this Application, call for the records, issue notices on the Respondents calling upon them to show cause as to why the

Contd...12...impugned....

15  
K. S. D. S. S.  
Advocate

Dr. N. S. B. B. B.

impugned transfer order under No. E-39-24(TTE)PT.V(T) dated 11-01-2002 mentioned under Annexure 'A' & 'H' issued by the Divisional Railway Manager (P), N.F. Railway, Lumding and the DCM/Guwahati (Annexure 'G') should not be set aside and direction be made to cancel the proposed transfer orders of the Applicants and maintain the status quo and/or pass such other or further orders as your Lordship may deem fit and proper.

*N.K. Dasgupta*  
Advocate

**(9) Interim, if prayed for:-**

Pending finalisation of this Application by the Hon'ble Tribunal the Applicants have filed a separate Miscellaneous Petition under No. ----- praying for granting of the stay order of their transfer as indicated and proposed in the impugned order of the Divisional Railway Manager (P), N.F. Railway, Lumding vide his No.E-39-24(TTE)pt.v(T) dated 11-01-2002.

*Dina Mall Bandyopadhyay*

**10) Details of remedies Exhausted :-**

Appeals/representations, both written and oral, preferred before the various concerned authorities of the N.F. railway Administration right from the Assistant Commercial Manager to DRM for stoppage of their transfer, but were without any relief, although the then Addl. Divisional Railway manager, N.F. Railway, Lumding, after issuance of

Contd...13..the earlier...

the earlier transfer order, assured us that the transfer order for us would be cancelled.

**11) Matter not pending with other Court etc.:-**

The Applicants further declare that the matter regarding which this Application has been made is not pending before any Court of Law or any other Authority or any other Bench of the Tribunal.

**12) Particulars of Bank Draft/Postal Order in respect of Application Fee:-**

- a. Number of Indian Postal order:- 76 550437
- b. Name of the issuing Post office:- Guwahati H.O.
- c. Date of Issue of Postal Order :- 11-02-2002
- d. Post Office at which payable:- Guwahati H.O.

**13) Details of Index:-**

An index in duplicate containing the details of the documents to be relied upon is enclosed.

**8) List of Annexure :- A, B, C, D, E, F, G, H, I, J, K, L, M.**

Contd...14..Verification.

*M. S. S. S.*  
Advocate

*Shri M. S. S. S.*

10  
N. D. Brahma  
Advocate

VERIFICATION

I Sri Dina Nath Brahma, S/O. Late Bhagirathi Brahma aged about 50 years, resident of Guwahati Railway Station Colony at Guwahati, working as Chief Travelling Ticket Inspector under Divisional Railway Manager, N.F. Railway, Luming and being authorised by other two Applicants named Sri Diganta Deka, S/O. Late Kawachya Prasad Deka aged about 43 years, resident of Guwahati Rly. Station and Sri Dipen Brahma, S/O. Late Bhabit Brahma aged about 33 years, resident of Guwahati working as Travelling Ticket Examiner, all under Divisional Railway Manager, N.F. Railway, Luming, do hereby solemnly affirm and verify that contents of paragraphs 7.1 to 7.5 are true to my knowledge and information derived from record, which I believe to be true, and the rest are my humble submission before this Hon'ble Tribunal.

AND I sign this VERIFICATION on this 13th day of February/2002.

Place : Guwahati.

Date : 13-02- 2002.

Dina Nath Brahma  
Signature of Applicants

To

The Deputy Registrar,  
Central Administrative Tribunal,  
Guwahati.

CTTI/1/GHY 15

Annexure - A 19

*R*  
*10/11*

N.F.Rly.

Office of the  
Divil.Rly.Manager (P),  
Lundirg, dtd: 11/1/2002,

No.E 9-24(TTE)Ps:V(T).

- To
- S/Shri 1) Dilip Mahanta, HD.TTE/GHY
  - 2) Diganta Baka, TTE/ GHY
  - 3) Dipen Brahma -do
  - 4) D.N.Brahma, CTTI/II/GHY
  - 5) S.Marzari, TTE/ GHY

Thru:- CTTI/ GHY

Sub:- Transfer Order.

You were transferred to BB and LMG in your existing pay and scale of administrative grade vide this office order of order no. dtd: 8-5-01, but all of you did not carry out the said order and submitted appeal for retention at GHY which is not considered by the competent authority, due to non-satisfactory evidential earnings.

Hence you are advised to carry out the transfer order immediately without any lapse of time please note that no further appeal will be entertained in this regards.

*[Signature]*  
for Divil.Rly.Manager (P),  
N.F.Rly. Lundirg.

Copy to CTTI/GHY for information. He is hereby advised to spare the above staff immediately to carryout their transfer order under intimation to his office. He is also advised to deliver the above to the staff concerned obtaining their acknowledgement and to send the same to this office for records.

*Quoted*  
*Advocate*  
*11-2-2002*

*[Signature]*  
for Divil.Rly.Manager (P),  
N.F.Rly. Lundirg.

NORTHEAST FRONTIER RAILWAY.

Office of the  
CHIEF PERSONNEL OFFICER  
(Recruitment Section)  
Maligaon :: Gauhati-11.

Dated: 10.7. -1978

No. E/227/102 (Rectt).

To  
Shri/Smt. Divya Nath Dookara  
(now at office)

Sub : Temporary appointment as Ticket Collector  
on pay Rs. 200/- per month in scale Rs. 250-400  
(Revised) plus usual allowances as admissible  
from time to time.

On being found medically fit in Category B/2 (M) you  
are hereby directed to report to RAJIT  
Northeast Frontier Railway, Mahawan immediately for further  
orders.

2. The terms and conditions of your service will be the  
same as stated in this office letter No. E/227/187 (Rectt) (Recd)  
dated 21.5.78.

Please acknowledge receipt.

SENIOR PERSONNEL OFFICER (RECRUITMENT)

COPY forwarded for information and necessary action to :-

RAJIT. The candidate's prescribed RSC application form  
alongwith its enclosures and medical 'fit' certificate is attached  
herewith for record. He will please ensure that all the terms and  
conditions as laid down in the offer of appointment letter (enclosed  
are complied with. The date on which the candidate is appointed  
should be intimated to this office.

DA: As above.

*Handwritten notes:*  
11-2-2002  
Advocate

for CHIEF PERSONNEL OFFICER.

18D  
280478

17

Answer - c

N. F. RAILWAY:

NO: E/282/63 Pt. VI (T) ::::: Maligaon, dated: 18/10-89

To  
Shri Dipen Brahma  
TR-TC

Sub:- Temporary appointment as Trainee  
Ticket Collector.


In terms of SPO (R)/MLG's letter No. E/227/10/7 (Recd)  
dated 16-10-89 You are

hereby appointed as Trainee Ticket Collector and directed  
for a period of one month training on a stipend of Rs. 950/-  
per month plus usual allowances as admissible from time to  
time with effect from the date you report to Principal/ZTS/  
AFDJ.

You are hereby directed to report to Principal/  
ZTS/AFDJ for training as per course 10-11-10-89 immediately.  
On successful completion of training only you will be posted  
as Ticket Collector against the duty cadre post under differ-  
ent Divisions on this Railway, if vacancy is available.

A Pass to cover your journey Ex-Kamakhya to  
Alipurduar, Jn. is enclosed.

Encls:- One (as above).

  
SENIOR COMMERCIAL OFFICER/G/MLG.

Copy for information and necessary action to:-

- 1) FA&CAO/MLG.      2. DAO/AFDJ.
3. Principal/ZTS/AFDJ. He will please arrange for the training  
of the staff concerned in the course of T.C. and direct the  
staff to this office on successful completion of training  
for further posting. He will please also to draw stipend  
of the person(s) concerned at his end for the period he will  
be under training in ZTS/AFDJ.

DS.  
11-2-2002  
Advocate  
for CHIEF COMMERCIAL SUPT. (P)/MLG.

NORTHEAST FRONTIER RAILWAY: /REGD/

Office of the  
CHIEF PERSONNEL OFFICER  
(Recruitment Section)  
Guwahati-II.

NO: E/227/10/7

Maligaon, dated: 31-8 -1999

TO...

Shri/Smt. Wipen Brahma (ST)

Kharibom

Sub:- Temporary appointment as T.C

on Rs. 950/- in grade Rs                     

950 - 1500/- Plus usual allowance

as admissible from time to time.

DATE OF SELECTION BY THE RRB/CHY                     

MERIT FIGURE                      /UR/SC/ST.

*the candidate is  
appointed on  
companionate leave  
under U.M.S  
Spt. P.M.A.*

I am prepared to offer you a post in grade of and rate of pay specified above plus usual allowances subject to your passing the prescribed medical examination by an authorised Medical Officer of any of the Indian Railways and on production of your original certificates in support of your qualifications and satisfactory proof in support of your age, such as Matriculations and/or its equivalent certificate. In case of nonavailability from the University/Board, the following certificates (in original) may be accepted provisionally.

- (a) Matriculation Marks Sheets.
- (b) Matriculation Admit Card and
- (c) School Leaving Certificate from the Headmaster/Headmistress.

All appointments will be made on probation for one year. For apprentices appointed to working post after completion of their probationary period commences from the date of such appointments.

It must be clearly understood that the appointment is terminable of 14 (fourteen) days notice on either side except that no such notice is required if the termination of service is due to the sanction to the post you will hold on or return to duty of the absentee in whose place you may be engaged, in which case your service will be automatically terminable from the date of expiry of the sanction or from the date of former resumes his duty,

Contd... 2/-

*Wipen Brahma  
11-2-2002  
Advocate*

18/1

as the case may be. Also no such notice will be required if the termination of your service is due to your mental physical incapacity or to your removal or dismissal as a disciplinary measure after compliance with the provision Clause-II Article 311 of the Constitution of India.

4. You will not be eligible for any pension or any benefit under the State Railway Provident Fund or Gratuity Rules or to any absentee allowance those admissible to temporary employees under the Rules in force from time to time during such temporary service.

5. You will be held responsible for the charge and care of Govt. money, goods, stores and all other properties that may be entrusted to you.

6. You will be required to take an oath of allegiance or make an affirmation in the form indicated below:-

"I do/swear/  
solemnly affirm that I will be faithful and bear true allegiance to India and to the Constitution of India as by law established and that I will carry out the duties of my office loyally, honestly and with impartiality.

! SO HELP ME GOD !

NOTE: Conscientious objectors to taking oath may make a solemn affirmation in the prescribed form indicated above.

7. You will confirm to all rules and regulations applicable to your appointment.

8. In all matters not specifically provided for herein or in the Recruitment Rules, You will be governed by the provisions of the India Railway Codes and other extant orders as amended/issued from time to time.

9. You must be prepared to accept the offer of appointment at any of appointment at any of the Northeast Frontier Railway system. Although you are initially appointed for a particular district/division, You are liable to be transferred to any station on this Railway in the exigencies of service and you would definitely indicated in your acceptance that you will be abide by there conditions.

10. If you intend to take the appointment on these conditions please report to the undersigned personally on or before 23.9.29 but not earlier than \_\_\_\_\_ failing which this offer letter will lapse and will not be renewed. Your pay will be commenced from the date you join duty at the office where you will be posted after you have been certified medically fit.

11. Quarters will be provided only if available and as guarantee can be given.

12. No travelling allowance will be granted for joining the post. A free 2nd Class, Pass is enclosed to cover your journey.

Contd.... 3/-

Musilid  
K.P. Sivas  
11-2-2002  
Advocate

18/2

13. Your appointment is also subject to production of SC/ST certificate from the authority as advised in the enclosed specimen from (This condition applies only to the Scheduled Caste/Scheduled Trive candidates.

14. You shall be liable for Military service in the Railway Engg. Units of Territorial Army for a period of Seven Yars in Territorial Army service and Eight Years in Territorial Army Reserves or for such periods as may be laid down in this behalf from time to time.

15. Your seniority to the post will be determined in accordance with the Merit position awarded by the N.F. Railway Recruitment Board.

16. You will have to produce a certificate in support of your good, conduct and character for a State Government Officer not below the rank of Dy. Commissioner, DSP or from an MP/MLA.

17. On reporting to this office you are requested to submit one prescribed Railway Recruitment Board Application Form duly filled in all respects which can be had from all important Railway Stations on Payment of Rs. 2/- (0.50 paise for SC/ST) and and Refugee candidates alongwith a copy of your recent passport size photograph and attested copies of certificates in support of your age and qualifications,

18. While reporting to this office you will have to submit proper 'Release Order' from your present employer, if you are in service.

19. You will be required to deposit Rs. 12/- (Rupees twelve) as pre-recruitment Medical Examination fee while reporting to this office.

Encl: 1/2 set 2nd Class Pass No. 867483

I accept the offer on the terms detailed above and declare that I shall abide by the conditions stipulated in para-7.  
Signature of the candidate & date.

*Bhambhani* 31.5.89  
for CHIEF PERSONNEL OFFICER (RECTT.) MLG.

Copy forwarded for information and necessary action to:-  
his endorsement No. \_\_\_\_\_ .These has reference to  
dated \_\_\_\_\_ will please  
spare the staff in time stipulated in para 10 above.

DS25989/-

*attested*  
*M.P. Saw*  
11-2-2002  
Advocate  
for CHIEF PERSONNEL OFFICER/MALIGAON.

19

Annexure - E

N.F. RAILWAY

OFFICE OF THE  
M.A. RE/GUNAWATI  
DATE 25.5.2001

NO. C/ACM/P/GHY/2001

TO: CTTI/GHY  
N.F. Railway

Sub:- Stopping of consolidated travelling allowances.

It is mentioned that following ticket checking staff has given very poor performance during the month of April/2001. Total cases given by them are Nil.

It is decided that consolidated travelling allowance of the following staff is stopped till further information.

- 1. Sri D. Deke, TTE (2) Sri D. N. Brahma, CTTI-II
- 3. Sri Dilip Mahanta, Hd. TTE (4) Dipan Brahma-LR TTE
- 5. Sri S. Narzari, TTE

This has the approval of Sr. ACM/GHY.

- Copy to:
- 1. Sr. DPC (2) AFO (3) Sr. ACM/GHY
  - 4. DCM/LMG (5) DCM/GHY

A.C.M/GUNAWATI

for information please?

~~A.C.M/GUNAWATI~~

*allister  
M.P.  
11-2-2002  
Advocate*

20

Annexure - F

26

To,

ACM/Gauhati, N.F.Rly  
Through proper sonal CTTI/IC/GHY

Sub : Stopping of Consolidated Travelling Allowance.

Ref : Your Letter No. C/ACM/P/GHY/2001, Dtd. 25.05.2001.

Sir,

In reference to above, I beg to lay before you the following favourable consideration and sympathetic orders.

That Sir, I am a petty employee, I have been cordially doing my duty. Besides this, I work as amenities staff for the welfare of passengers during my duty.

That Sir, I am very astonished to the above subject cum total cases shown as nil in the month of April 2001.

There are N/P cases in my hand still now. I am ready to show them if required.

That Sir, it must be very difficult to maintain my family consisting of six members without consolidated T. A. with my poor salary.

So, I would request your honour to consider my case favourable and for which act of kindness, I shall ever grateful to you.

Date :

Yours faithfully,

*allish-2*  
*K.P. Bhowmik*  
*11-2-2002*  
*Advocate*

1. D. N. Brahma CTTI/IC/GHY
2. Dipen Brahma CTTI/IC/GHY

21

Annexure - G

28

MEMORANDUM

OFFICE OF THE  
SECRETARY/GUWAHATI  
DT: 3-8-2001

NO. of tickets checked/WHY/88

To  
CTM/CTI/GHY  
CTM/CTI

Sub: Ticket checking targets for staff working under Guwahati area.

On various inspection it has been noticed that performance of ticket checking staff is not satisfactory there has been confusion over target and hence the performance is very low. Considering the potentiality of GHY area and large number of train originating and terminating from the Guwahati station, the target per ticket checking staff per month is as follows:-

Station	Penalty & Cases	USL	Total	Amount
(A) Guwahati				
(1) T.C.	35	10	= 45	3500/-
(11) Sarda	110	20	= 130	12000/-
(112) Amenities	30	10	= 40	8000/-
(B) Kokhaya				
(1) T.C.	30	10	= 40	3000/-

The above mentioned target are fixed to staff working under their respective categories. The monitoring of performance should be done on daily basis and proportionate earnings should be realized on daily basis also. All efforts should be made by ticket checking staff to achieve the target without fail. The performance of ticket checking staff will be assessed based on the above mentioned target and their realisation. The targets should be noted by all staff and should be displayed prominently.

*[Signature]*  
03/8/01  
D.C.M/Guwahati

- Copy to:
1. SR. ASST/GHY for kind information.
  2. ACM/SH/WHY for information & n/otion.

D.C.M/Guwahati.

*allotted*  
*MP*  
*11-2-2002*  
*Advocate*

R-50

SS/SHY 2/2 Annexure - H

28

N.F. Railway.

Office of the  
Divil. Rly. Manager (P),  
Lumding, dtd: 08/08/2001,

Office order.

The following staff are hereby transferred and posted at the station as showing against each on their existing pay and scale on administrative ground vice vacancy with immediate effect.

Sl. No.	Name	Design. & Str.	Place of Posting.
1.	Shri Dilip Mahanta,	Hd. TTE/ GHY	Hd. TTE/BPB.
2.	Diganta Deka	TTE/GHY	TTE/BPB.
3.	Dipen Brahma	TTE/GHY	TTE/BPB
4.	S. Narzary,	TTE/GHY	TTE/LMG
5.	D.N. Brahma	CTTI/II/GHY	CTTI/II/LMG

The above mentioned staff are eligible T/Pass, CTG and joining time as per extant rule.

This has the approval of the competent authority.

*[Signature]*

for Divil. Rly. Manager (P),  
N.F. Rly. Lumding.

No. E 39-24(TTE)Pt.V(T) Lumding, dtd: 08/08/2001,

Copy forwarded for information and n/action to:-

- 1) Staff concerned thro:- Proper channel.
- 2) CTTI/I/GHY-He is hereby advised to spare the above staff to carry out their transfer and Posting order immediately and also advised to deliver the Office order obtaining acknowledgement from them and sent the same to this office for record. Delay of non-sparing of the staff responsibility will rest on him.
- 3) CTTI/LMG & BPB. (4) DCM/GHY, LM<sup>U</sup> (5) Sr. ARM/GHY (6) APO/GHY
- 7) DA O/LMG (8) OS/Cmml. (9) OS/ET/Bill
- 10) SS/LMG, GHY, BPB.

*[Signature]*

for Divil. Rly. Manager (P),  
N.F. Rly. Lumding.

*[Handwritten notes and signatures]*

attested  
11-2-2002  
Advocate

23

Annexure - I

29

To,  
DCM / Lunding

Sir,

Sub : Reconsideration of transfer order to BPS/Lunding.

Ref : DRM (P) Lunding , O. O. No.- E- 24 (T.T.E. )Pt. V(P)  
Lunding , Dtd. 08/08/2001

Respectfully ,I submit that vide the O.O. referred to above. I have been transferred to  
If this transfer order is implemented it will cause great hardship to me and my family. Further, I have done nothing to warned such in from you.

However, if the transfer is ordered solely because of my less earning state that the earnings may have fallen due to absence of proper guidance and motivation by our CTTI/ GHY. Nevertheless I shall stric hard to increase earnings to optimum limit.

Kindly cancel the transfer order and oblige.

Thanking you

Yours faithfully

*attested*  
*M. D. Sen*  
*11-2-2002*  
*Advocate*

*D. N. Brahma*  
*CTTI/11/9/02*

15.11.11 24

Annexure - J 30

No. of H. Earnings 93.

Office of the  
Div. Comm. Manager  
Guwahati.  
Dt. 13/11/11

To

Shri Dipan Boronha  
L.R. TTE

Sub: Ticket-checking performance

While reviewing the individuals earnings for the month of July/11 it is noted that you have earned only Rs. 2611/- (two thousand six hundred eleven) which is considered as negligible earnings during the span of one month.

Your above performance indicates lack of devotion to duties and gross negligence which is unbecoming to a Rly. Servant.

You are directed to improve your performance immediately failing which necessary administrative action will be initiated against you.

Atishya  
Mishra  
11-2-2002  
Advocate

Div. Comm. Manager  
Guwahati

25

Ameywsc-K<sub>3</sub>

N.F. Railway.

Office of the  
General Manager, Maligaon  
Guwahati-11.

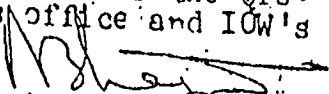
OFFICE ORDER NO - 1669

Dated 03.8.88

1. Qrs. No. 212/B Type-II at East Maligaon on vacation by Shri Harendra Kr. Bhuyan, Ex. SVC under Dy. COS/Pandu is allotted to his son Shri Bijay Kr. Bhuyan, Jr. Clerk under RRB/Guwahati on retirement ground w.e.f. (1.10.87) the date of his father's retirement in terms of Railway Board's letter No. EX(G)71-QRI-4 dated 27.2.71.
2. Qrs. No. 57/B Type-II at East Gotaragar on vacation by Shri P.K. Chakraborty, Ex. Sub-Head under FA & CAO/MLG is allotted to Shri Dilip Kumar Chakraborty, ASM/GHY under ADRM/GHY on humanitarian ground with effect from (28.7.88) the date of approval passed by GM.
3. Qrs. No. 79/B Type-II at Uzanbazar Railway Colony, Guwahati on vacation by the family of late Kamakhya Prasad Deka, Ex. Motor Driver under AMS/MLG is allotted to Shri Diganta Deka, TTE/GHY under AO/GHY on out of turn with effect from the date of issue of the order.

All the above three cases have been approved by GM under his discretionary power.

The "ex. allottees" should hand over the Qrs. to the "new allottees" under intimation to this office and IOW's concerned.


  
(Arun Bhagra)

Dy. General Manager (G) &  
Chairman, Housing Committee/MLG.

No. Z/314/18 Pt. XIII.

Dated 03.8.88

- Copy forwarded for information and necessary action to :-
1. FA & CAO/MLG, 2. CPO/MLG, 3. RRB/GHY, 4. ADRM/GHY,
  5. AO/GHY, 6. AMS/MLG, 7. Dy. COS/Pandu, 8. XEN/PNO,
  9. IOW/HQ/PNO, 10. IOW/GHY, 11. BF/MLG, 12. BF/GHY,
  13. Director of Audit/MLG.
  14. Representative/ N. FRMU/NFRBU/PNO.
  15. Shri K. Dwargiary, Hd. Clerk/CPO/MLG  
(Rep. SC/ST staff).
  16. Staff Concerned.

  
(Arun Bhagra)

Dy. General Manager (G) &  
Chairman, Housing Committee/MLG.

s/38:

*Attested*  
*11-2-2002*  
*Adv. Secy*  
*3/8/88*  
*6/3/88*

26  
32

AZINE X 100 - L



### N. L. B. MEDICARE

a division of

S. I. Medicare Hospital & Research Centre

Sarvodaya Path, off G. S. Road, Bus stop A.B.C. Near Bhangagarh, Guwahati-781005

(with R.I.A. Laboratory for Hormone Estimation : approved by B.A.R.C. Bombay,

Eye Microsurgery & Diabetic Centre)

#### Release Certificate

Phone -(0361) 529390/ 569945.

E mail : nlbresct @ gw 1. dot. net. in.

Fax ( 0361 ) 564713

Name Mrs. Renu Brahma Age 57 Sex F O.P. No. G/113/011 P. No. 135101

Address c/o. Dina Nath Brahma, Anandapur (Japaisigog) Guwahati-6

Date & time of (a) Admission 11/7/01 at 11.15 A.M. (b) Discharge 24/7/01

Provisional Diagnosis Type II D.M. (DM) & Autonomic neuropathy.

Treatment conventional.

Condition at discharge & Cause good.

Consulting Doctor Dr. Mrs. S. P. Choudhury.

- Rx
- ① w/ Human Fastact Insulin.
  - ① sig → 18 unit subcutaneously before breakfast.  
14 unit subcutaneously before lunch.  
14 unit subcutaneously before dinner.

- ② ① w/ Human Longact Insulin.
- sig → 8 unit subcutaneously before breakfast.  
8 unit subcutaneously before dinner.

Name of Doctor With Signature

Please bring this on your next visits

Wishing you a speedy recovery/আপনার দ্রুত সুস্থি কামনা

Wishing you a speedy recovery/আপনার দ্রুত সুস্থি কামনা

*Advocate*  
11.22.2002  
*Advocate*

*[Signature]*  
24/7/01

*[Signature]*  
24/7/01 *(PTO)*

B.S.R → 236 mg/dl B. Urea → 39 mg/dl B. Creatinine → 0.8 mg/dl B. Bilirubin (T) → 1.4 mg/dl B. Bilirubin (C) → 0.2 mg/dl S. A.O.T → 42 units/ml S. A.P.T → 47 with 1 ml Alka phosphate → 238 units/ml GPT → 117	
T.C → 4650 HBV → 70 to 10.5 gm ES.R → 9 gm	B.S.P → 218 mg/dl S. Magnesium → 85 mg/dl S. Cholesterol → 122 mg/dl T.D.T → 136 mg/dl H.P.L → 20 mg/dl
B.S.P → 185 mg/dl B.S.P → 148 mg/dl	217/101 231/101 Blood sugar PP → 137 mg urine P/E
Albumin } absent Prosprate } Russell's }	

Rest for 1 month

① Adr @ 10 mg daily to that free diet  
 Regular urine sugar monitoring  
 After consultation with physician  
 Any emergency contact your local  
 physician  
 @ 10 mg daily after 2 weeks with  
 blood sugar fasting & P.P. reports.

- ① cap multivite PM  
 sig → 1 cap daily after food x 10  
 ② cap Nutrolin B  
 sig → 1 cap twice daily x 10  
 ③ cap Redovit  
 sig → 1 cap Once daily after food x 10  
 ④ Tab Gypsona 5mg  
 sig → 1 tab at bed time daily x 10  
 Nutrolin B  
 sig → 4 T.S.P daily 3 normal - 10  
 ⑤ B.S.P → 218 mg/dl  
 S. Magnesium → 85 mg/dl  
 S. Cholesterol → 122 mg/dl  
 T.D.T → 136 mg/dl  
 H.P.L → 20 mg/dl

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Annexure - M

CENTRE/LMG PAY - IN - SLIP JAN. 2002 AU/BU/STN/DEPT 157172/GRY000/COMML 29  
 V/NOS: LES492C/LE221C 28 01 02 ALLOC:09 0550  
 D N BARRHA PAY. \* 6550.00 PF-SUBCPTH. \* 546.00 GROSS PAY\* 12963.00  
 D.A. \* 2948.00 V.P.F. \* 400.00 DEDUCTN\* \*1251.00  
 H.P.A. \* 983.00 GROUP INS. \* 80.00 NET PAY 11712.00  
 P.F.NO: 04073605-NC R.D.ALL. \* 217.00 AP TAX \* 125.00  
 DUTY-DAYS:31 L-DAYS: 0 N.HOLIDAY -LL \* 140.00 FESTIVAL ADV \* 150.00 CASH PAY\* 11712.00  
 SCA \* 160.00  
 FIXED T.A. \* 1590.00  
 TRANSPORT ALL\* 75.00

SIGNATURE

*attested*  
*M. S. Srinivasan*  
*11.2.2002*  
*Advocate*